#### GOVERNMENT OF INDIA MINISTRY OF HOUSING & URBAN AFFAIRS

# LOK SABHA UNSTARRED QUESTION NO. 1054

**TO BE ANSWERED ON JULY 24, 2018** 

**DEVELOPMENT OF HOUSING UNITS** 

No. 1054 DR. KRISHAN PRATAP: SHRI B.V. NAIK:

Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

- (a) the number of cities/towns in the country identified/selected for development of housing/dwelling units under Housing for All scheme, State-wise including Uttar Pradesh and Karnataka;
- (b) the eligibility criteria laid down by the Government to provide houses under the said scheme; and
- (c) whether any new features have been included in the scheme and if so, the details thereof?

#### **ANSWER**

## THE MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF HOUSING AND URBAN AFFAIRS

#### (SHRI HARDEEP SINGH PURI)

(a): As on date, a total of 4320 cities / towns across the country including the States of Uttar Pradesh and Karnataka have been included under the Pradhan Mantri Awas Yojana (Urban) [PMAY(U)].

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State / Union Territory (UT) - wise details of cities/towns included under PMAY (U) is annexed.

- (b): The eligibility criteria for selection of beneficiaries under PMAY (U) is as under:
  - (i) A beneficiary family will comprise husband, wife, unmarried sons and/ or unmarried daughters.
  - (ii) The beneficiary family should not own a pucca house (an all weather dwelling unit) either in his/her name or in the name of any member of his/her family in any part of India.
  - (iii) An adult earning member (irrespective of marital status) can be treated as a separate household;
    - a) Provided that he / she does not own a pucca (an all weather dwelling unit) house in his / her name in any part of India.
    - b) Provided also that in the case of a married couple, either of the spouses or both together in joint ownership will be eligible for a single house, subject to income eligibility of the household under the scheme.

An eligible beneficiary can avail benefit of only one of the four verticals of the Mission.

(c): The PMAY(U) Mission Guidelines has recently been amended to cover all the towns notified after Census 2011 including Notified Planning/Development Areas and the areas falling within notified Planning/Development area under the jurisdiction of an Industrial Development Authority/Special Area Development Authority/Urban Development Authority or any such Authority under State legislation. Further, to bring more families under the purview of the PMAY (U), the Ministry has extended the benefits of Credit Linked Subsidy Scheme for Middle Income Group (CLSS for MIG) vertical of the PMAY (U) till 31.03.2019. The maximum eligible carpet area under CLSS for MIG has also been increased "upto 160 sq.m." and "upto 200 sq.m." for MIG-I and MIG-II respectively with effect from 01.01.2017.

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# Annexure referred in reply to LSUQ No - 1054 due for 24.07.2018 State/UT wise details of number of cities included under PMAY(U)

Sr. No.	Name of the State/ UT	Cities included in Mission
1	A&N Island (UT)	1
2	Andhra Pradesh	111
3	Arunachal Pradesh	33
4	Assam	98
5	Bihar	140
6	Chandigarh (UT)	
7	Chhattisgarh	168
8	D&N Haveli (UT)	
9	Daman & Diu (UT)	
10	Delhi (UT)	Į.
11	Goa	14
12	Gujarat	17
13	Haryana	80
14	Himachal Pradesh	54
15	Jammu & Kashmir	80
16	Jharkhand	4!
17	Karnataka	27
18	Kerala	9:
19	Lakshdweep (UT)	
20	Madhya Pradesh	379
21	Maharashtra	38:
22	Manipur	2:
23	Meghalaya	10
24	Mizoram	2:
25	Nagaland	3:
26	Orissa	114
27	Puducherry (UT)	
28	Punjab	16-
29	Rajasthan	18:
30	Sikkim	
31	TamilNadu	66
32	Telangana	6
33	Tripura	20
34	Uttar Pradesh	65
35	Uttrakhand	9
36	West Bengal	12!
	Total	4,32